

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 149/MP/2015**

- Subject : Seeking approval for revised lignite transfer price of NLC mines for the period 1.4.2009 to 31.3.2014 on account of truing up Additional Capitalization, O&M, Income Tax, Return on Equity and FERV along with Ministry of Coal guidelines on Fixation of transfer price of lignite.
- Date of hearing : 15.9.2015
- Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member
- Petitioner : Neyveli Lignite Corporation Limited
- Respondents : Tamil Nadu Generation and Distribution Company Limited and others
- Parties present : Shri M.G. Ramachandran, Advocate, NLC  
Ms. Anushree Bardhan, Advocate, NLC  
Shri E. Elango, NLC  
Shri S. Gnana Prabhakaran, NLC  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

Learned counsel for TANGEDCO requested for two weeks time to file reply to the additional submission filed by the petitioner on 2.9.2015. The request was allowed by the Commission.

2. The Commission directed TANGEDCO to file its reply by 30.9.2015 with an advance copy to the petitioner who may file its rejoinder, if any, on or before 12.10.2015. The reply and rejoinder shall be filed within the due date mentioned above.

In case no information is filed within the due date, the matter shall be considered based on available records.

3. Subject to above, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**